

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 206
50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors.

.... Applicant/petitioners

Vs.

M/s. Heritage Hospitals Ltd. & Ors.

.... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 27.11.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant : Mr. Nikhil Jain, Ms. Shreya Kohli, Advs.
For the Respondent : Mr. Adarsh Tripathy, Adv for R6.

ORDER

Learned counsel for the parties have again made a joint request for settling the matter and it is likely to be reached within next four weeks.

List for further consideration on 29.01.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

27.11.2018
AARTI